

FINANCIAL EXPRESS

SBI STATE BANK OF INDIA, RACPC BIDHANNAGAR, POSSESSION NOTICE
Code No.: 15342, Zonal Office Building (4th Floor), (For Immovable Property)
1/16, V.I.P. Road, Kolkata- 700054 [Rule-8(1)]

Whereas,
The undersigned being the Authorized Officer of the State Bank of India, RACPC, Bidhannagar at Zonal Office Building (4th Floor), 1/16, V.I.P. Road, Kolkata- 700054 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No.3 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 04.03.2024 calling upon the Borrower: **Mr. Joy Saha S/o. Late Jagannath Saha at Kamarthuba 3 No Subhash Bose Road, P.O. + P.S. - Habra, Dist.- North 24 Parganas, PIN- 743263** to repay the amount mentioned in the notice being in the sum of **(House Building Loan A/c No. - 38614370156 Rs. 18,82,798/- + Suraksha Loan A/c. No. 38737887538 Rs. 56,347/-) Aggregating Rs. 19,39,145/- (Rupees Nineteen Lakh Thirty Nine Thousand One Hundred Forty Five Only) as on 02.03.2024** plus up to date accrued interest. You are also liable to pay future interest at the contractual rate on the aforesaid amount together with incidental expenses, cost, charges etc., within 60 days from the date of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred to him under sub-section (4) section 13 of Act read Rule 8 of the Security Interest Enforcement Rules, 2002 on this **7th day of May of the year 2024**.

The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, RACPC, Bidhannagar, for an amount **(House Building Loan A/c No. - 38614370156 Rs. 18,82,798/- + Suraksha Loan A/c. No. 38737887538 Rs. 56,347/-) Aggregating Rs. 19,39,145/- (Rupees Nineteen Lakh Thirty Nine Thousand One Hundred Forty Five Only) as on 02.03.2024** plus up to date accrued interest. With further interest and incidental expenses, costs, etc. thereon.

The borrower's attention is invited to provisions of sub-section (8) of the section 13 of the Act, in respect to time available, to redeem the secured assets.

DESCRIPTION OF IMMOVABLE PROPERTY

All THAT piece and parcel Flat No. - A-2 on the 1st Floor of a G+4 Storied building in the name of "Roy Tower" Super build up area 720 Sq. Ft. Mouza- Jyangra, J.L. No. - 16, C.S. Dag No. - 1429, R.S. Dag No. - 1470, R.S. Kh. No. - 81, Ward No. - 15, Holding No. - AS 20/15/1380/BL- GP/11-12, Mouza- Jyangra, Battala, P.O. - Raghunathpur, P.S. - Rajarhat Hal Beguati, Kolkata- 700059 under Bidhan Nagar Municipal Corporation, Dist.- North 24 Parganas, Book No. - 1, Volume No. - 1502-200, Pages from 5006 to 5054, Being No.- 150202139 for the year 2019 date - 25.07.2019 with the Sub-Registry Office DSR-II, North 24 Parganas, Barasat, West Bengal.

Property stands in the name of Mrs. Anima Saha, W/o. Late Jagannath Saha and Mr. Joy Saha, S/o. Late Jagannath Saha at Kamarthuba 3 No Subhas Bose Road, Kamarthuba, P.O.+ P.S. - Habra, Dist.- North 24 Parganas, PIN- 743263.

Butted & Bounded by:- On the North: R.S. Dag No.- 1470/P, On the East: 12' Ft. Common Passage, On the South: Property of A. K. Paul, On the West: Property of Late Smt. Raksha Santra.

NB: The possession notice has already been sent to the borrower/guarantor by speed post. In case, the borrower/guarantor has not received the same, then this notice may be treated as a substituted mode of service.

Date : 07.05.2024 Authorized officer
Place : Kolkata SBI, RACPC, BIDHANNAGAR

Form No. INC-25A
Notice for conversion of public company into a private company
Before the Regional Director, Ministry of Corporate Affairs
Eastern Region
In the matter of the Companies Act, 2013, Section 14 of the Companies Act, 2013 and Rule 41 of the Companies (Incorporation) Rules, 2014 AND
In the matter of Jayanti Commercial Limited having its registered office at Advent Infinitly @ 5, 15th Floor, Unit 1511, Plot 5, Block - BN, Sector - V, Saltlake, Kolkata- 700091,
Applicant
Notice is hereby given to the general public that the Company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Extra-Ordinary General Meeting held on Wednesday, 6th May 2024 at the registered office of the Company at Advent Infinitly @ 5, 15th Floor, Unit 1511, Plot 5, Block - BN, Sector - V, Saltlake, Kolkata- 700091 to enable the Company to give effect for such conversion.
Any person whose interest is likely to be affected by the proposed change/status of the Company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the Regional Director, Eastern Region, Nizam Palace, II MISO Building, 3rd Floor, 234/4 A.J.C. Bose Road, Kolkata-700020, within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below:
Registered Office: Advent Infinitly @ 5, 15th Floor, Unit 1511, Plot 5, Block - BN, Sector - V, Saltlake, Kolkata- 700091
For and on behalf of
Jayanti Commercial Limited
Sd/-
Shilpa Jhunjhunwala
Managing Director
Date- 10.05.2024
Place - Kolkata
DIN - 01945627

PARTICULARS	Quarter ended		Year ended	
	31-Mar-24	31-Dec-23	31-Mar-23	31-Mar-23
	Audited	Unaudited	Audited	Audited
Total income from operations(net)	(8,527.39)	33,797.29	(5,987.21)	56,751.86
Net Profit/ (Loss) for the period (before Tax, Exceptional and Extraordinary Items)	(12,116.33)	32,488.02	(7,638.00)	49,700.24
Net Profit/ (Loss) for the period before Tax (after Exceptional and Extraordinary Items)	(12,116.33)	32,488.02	(7,638.00)	49,700.24
Net Profit/ (Loss) for the period after Tax (after Exceptional and Extraordinary Items)	(21,224.07)	29,884.84	(7,552.05)	35,887.79
Total Comprehensive Income for the period (Comprising Profit/ (loss) for the period after tax and other Comprehensive Income (after tax)	(21,224.07)	29,884.84	(7,552.05)	35,887.79
Equity Share Capital (Face value Rs 10)	32,490.00	32,490.00	32,490.00	32,490.00
Reserves (excluding Revaluation Reserve as shown in the balance sheet of previous year)	—	—	—	54,382.08
Earning Per Share in Rs. (of Rs. 10/-each) (for continuing and discontinued operations) (not annualised)	(6.53)	9.20	(2.32)	11.05
Basic	(6.53)	9.20	(2.32)	11.05
Diluted	(6.53)	9.20	(2.32)	11.05

NOTE:
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and Yearly Financial Results are available on the Company's website www.jainvaniya.com, and on the website of Calcutta Stock Exchange.
2. The above results have been reviewed by the audit committee and thereafter were approved and taken on record by the Board of Directors at its meeting held on 09th May, 2024

For JAIN VANIJYA UDYOG LIMITED Sd/-
Ankita Mahansaria
Managing Director
DIN: 090835895
Place: Mumbai
Date: 09.05.2024

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बैंक ऑफ़ इंडिया Bank of India BOI
Relationship Beyond Banking

BANK OF INDIA Asset Recovery Department BARASAT ZONAL OFFICE
2nd Floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

E-AUCTION TO BE HELD ON 27.05.2024

Public Notice for Sale of Immovable Properties Mortgaged to the Bank

Whereas, the Authorized Officer of Bank of India under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (54 of 2002) & in exercise of powers conferred under Section 13(12) read with rules 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice, to borrowers and Authorized Officer has taken possession of the properties described herein below. Offers are invited by the Authorized Officer under sub-rule 5 & 6 of rule 8 of the said Act by holding e-auction on the date, place and time mentioned. Public at large and borrowers and guarantors in general are being informed hereby that E-auction under SARFAESI Act in respect of under noted properties will be conducted for sale on the terms & conditions presented in the Security Interest (Enforcement) Rules 2002 and to the following conditions for realization of the Debts due to the Bank.

Name & Address of Borrowers / Guarantors, with Branch Name	Description of the Property	Secured debt/ Amount due (In Rs.)	Date of Demand Notice & Date of Possession	Reserve Price (In Rs.) & Earnest Money Deposit (EMD, In Rs.)
Branch: DUMDUM Account Name: Mr. Anil Biyani (Borrower) & Mrs. Punam Biyani (Co-Borrower) Address:- 20/1 J N Tewari Road, Dumdum, Kolkata-700028	A residential flat, Super Built Up Area 625 sq.ft.(more or less), Flat No-3C, at the Southern side of 3rd floor of G+4 storied building named "Mohini Mohan Apartment", Near Chitto Ektu Asha Apartment situated at Holding Number 54, Iswar Gupta Road, Mouza-Digla, J.L.No-18, Touz No-173, R.S.No-161, Khaitan No-153, Dag No-975/1145 as per record 975/4499, PS-Dum Dum under the jurisdiction of ADSR Cossipore, Dum Dum Ward No-7, Kolkata-700028, Dist-North 24 Parganas.	Rs.15,01,532.65/- + unchanged intt w.e.f 31.03.2021 due to the non payment of bank's dues	12.04.2021 & 25.05.2023 (Physical Possession)	Rs. 16,25,000/- & Rs. 1,62,500/-

Boundaries of the property: North: By 15' wide Municipal Road. South: By house of Amiya Bhushan Ghosh. East: By house of Sukla's. West: By house of Arun Mallick.

- TERMS & CONDITIONS:**
- Auction sale / bidding would be only through "Online Electronic Bidding" process through the website https://www.mstcecommerce.com/auction_home/ibapi/index.jsp
 - Date and time of Auction 27.05.2024 from 10.00 a.m. to 05.00 p.m. for all properties, followed by unlimited extensions of 5 minutes each, viz the auction process would run for 420 minutes in first instance and in case a valid bid is received in last 5 minutes, the auction would get extended by another 5 minutes. The process would continue until there are no valid bids during last 5 minutes. Auction would commence at one notch above Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of Rs. 10,000/- (Rupees Ten Thousand only). Interested parties can inspect the properties at site on 22.05.2024 between 11.00 a.m. and 04.00 p.m.
 - The intending bidders should register their names at portal https://www.mstcecommerce.com/auction_home/ibapi/index.jsp and get their User ID and password. Prospective bidders may find how to register for auction, mode of auction, and other processes to be followed on the above-mentioned link. Intending bidders may contact Mrs. Kumari Shilpi (+919031157636) or Mr. Abinash Sahu (+918249328547) for any query.
 - The above properties/assets shall be sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WITHOUT ANY RECOURSE BASIS". The intending bidders should make their own enquiries regarding the encumbrances, title of property put on auction and claim/right dues affecting the property, the time and cost involved in taking physical possession (for properties under symbolic possession) prior to submitting their bid. The Authorized Officer/Secured Creditor shall not be responsible in any way for any third party claim/right dues and also for the delay, costs and/or legal issues involved in taking physical possession (in case of properties under symbolic possession).
 - Particulars specified in the schedule above have been stated to the best of the information of the Authorized Officer/Bank. Authorized Officer and / or Bank will not be answerable for any error, mis-statement or omission in this public notice.
 - The aforesaid properties shall not be sold below the Reserve Price mentioned above. Intending bidders are required to deposit the Earnest Money Deposit (EMD) stated above in the wallet provided on the E-Bikray portal by MIS MSTC. Details of the process for depositing EMD in the wallet can be found on the above-mentioned link.
 - The intending bidders should register themselves on the afore-mentioned portal well before the auction date, preferably no later than 24.05.2024 up to 4.00 p.m.
 - The Earnest Money Deposit (EMD) of the successful bidder shall be retained towards pre sale consideration. The EMD and subsequent bid money deposit shall not bear any interest. The successful bidder shall have to deposit 25% of the sale price (including 10% of reserve price as EMD) immediately or at the most the next working day on acceptance of bid price by the Authorized Officer and balance of the sale price shall be payable on or before 15th day (during banking hours) of confirmation of the sale by the Authorized Officer or such extended period as agreed upon in writing by solely at the discretion of the Authorized Officer, in any case not later than 90 days from the date of sale of property. In case of default in payment by the successful bidder the amount already deposited by the bidder shall be forfeited and the Authorized Officer / Bank will be at liberty to cancel the auction and conduct fresh auction.
 - On receipt of the entire sale consideration, the Authorized Officer shall issue the Sale Certificate in the name of bidder and the sale shall be considered complete thereafter and that the Bank shall entertain no claims.
 - The Authorized Officer is not bound to accept the highest bid or any or all bids and reserves the right to accept or reject any or all the bids without assigning any reason therefor and vary, modify and waive any condition of sale in his absolute discretion.
 - The successful bidder / purchaser would bear all the charges / fees payable for conveyance deed, taxes including Service Tax/TDS (As per Section 194 IA for properties valued Rs.50 Lakhs & above) if any.
 - This publication is also Thirty/fifteen days' notice under Rule 8(6) of The Security Interest (Enforcement), Rules 2002 to the above borrowers / guarantors/mortgagors to the advance.
 - For downloading further details, process compliance & terms & conditions, please visit: <https://www.bankofindia.co.in>
- Date : 10.05.2024 Sd/- Authorized Officer
Place: Kolkata Bank of India

इंडियन बैंक Indian Bank
Russell Street Branch
5B, Russell Street, Kolkata-700071

Appendix - IV (Rule 8(1)) Possession notice (For Immovable Property)

Whereas,
The undersigned being the Authorized Officer of the Indian Bank under the Securitization and construction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 26.10.2023 calling upon the borrower **Mr. Hriday Nath Roy S/o Mr. Baidya Nath Roy, 31/20 K C C Sarani, Bhadreswar, Hoogly, West Bengal - 712 124 & Mrs. Dipa Roy C/o Mr. Hriday Nath Roy, 31/20 KCC Sarani, Bhadreswar, Hoogly, West Bengal - 712 124 (A/C-6502474398 & 7091717952) with our Russell Street Branch to repay the amount mentioned in the notice being is Rs. 13,77,707.00 (Rupees Thirteen Lakhs seventy-seven thousand seven hundred seven Only) within 60 days from the date of receipt of the said notice.**

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him / her under Section 13 (4) of the said Act read with Rule 8 and 9 of the said rules on this **04th day of MAY of the year 2024**.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Indian Bank for an amount of Rs. 14,734,19.00 (Rupees Fourteen Lakhs seventy-three thousand four hundred nineteen Only) as on 03.05.2024 and interest thereon. We draw attention to the provisions of Section 13(8) of the SARFAESI Act and the Rules framed there under which deals with your rights of redemption over the securities"

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that part and Parcel of a self-contained residential cum commercial building having covered area 1254 sq. ft. residential space and 180 sq. ft. of commercial space in the ground floor and covered area of 1434 sq. ft. of residential space on the first floor constructed on a land measuring 03 cottah, 00 chittak 12 sq. ft. at Premises No. 3225, K C C Sarani, Ward No.4 of Bhadreswar Municipality, District- Hoogly, West Bengal - 712124, **Butted and Bounded by on the North :** By Land Dag No. 834; **South :** By K C C Sarani Road; **East :** By Land of Dayal Krishna Das; **West :** By Land of Arati Showrick

Date: 04.05.2024, Place: Kolkata Sd/- Authorised Officer, Indian Bank

बैंक ऑफ़ इंडिया BOI
Bank of India BOI
Relationship Beyond Banking

BANK OF INDIA BARASAT ZONAL OFFICE ASSET RECOVERY DEPARTMENT
2nd floor, DD-2, Salt Lake, Sector 1, Bidhan Nagar, Kolkata - 700064

Appendix-IV (See Rule 8(1)) POSSESSION NOTICE (for Immovable property)

Whereas,
The undersigned being the **Authorised officer of Bank of India** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 09-02-2024** calling upon the **Borrower Ms. Soma Sarkar, Dio Samar Sarkar, Nagarhuba, Akrampur, Habra, West Bengal-743263** to repay the amount mentioned in the notice being **Rs. 16,68,166 + UCI from 30.12.2023 (Rupees Sixteen Lacs Sixty Eight thousand One Hundred Sixty Six)** within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers/legal heir in particular and the public in general that the undersigned has taken possession of the property described herein below, in exercise of powers conferred on him/her under Sub-Section 13 (4) of the Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this **6th day of May of the year 2024**.

The Borrowers/legal heir in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of India Baguati-Tegharia Branch** for an amount of **Rs. 16,68,166 (Rupees Sixteen Lacs Sixty Eight thousand One Hundred Sixty Six)** and interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY / SECURED ASSET
All that part and parcel of the property consisting of EQM of Flat no 4B, on the Fourth Floor, measuring 865 Sq. ft. lying and situated at Mouza Badra, J.L. No. 84, R.S. Dag No.463, 464, 466, R.S. Khaitan No. 113, within the limits of the Dum Dum Municipality, Ward No. 01, Holding No. 67, Gopeswar Mandir Lane, P.S. Dum Dum, Kolkata-700079, District North 24 Parganas.

Land and Building Bounded By:
Boundaries of the Property: North: Road. South: Plot no 1A. East: Dag No 436. West: Common Passage. **Boundaries of the Flat:** North: Open to sky. South: Other flat. East: Open to sky. West: Stair.

Date: 06.05.2024 Sd/- Chief Manager & Authorized Officer
Place: Baguati Bank of India, Barasat Zone

इंडियन बैंक Indian Bank
ALLAHABAD

APPENDIX - IV - A [See Proviso to Rule 8(6)]

E-Auction Sale Notice for Sale of Immovable / Movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) / Guarantor(s) / Mortgageor(s) that the below described Immovable / Movable Property(ies) mortgaged / charged to the Secured Creditor, the **Symbolic Possession** of which has been taken by the Authorised Officer of Indian Bank (Erstwhile Allahabad Bank), **Asansol Main Branch, (Secured Creditor)**, will be sold on "As is where is basis", "As is what is basis", and "Whatever there is basis" on **12.06.2024** for recovery the amount as mentioned below against each account due to the Indian Bank (Erstwhile Allahabad Bank), **Asansol Main Branch, (Secured Creditor)** from the below mentioned Borrower(s) / Guarantor (s).

The specific details of the property intended to be brought to sale through e-auction mode are enumerated below :

Sl. No.	a) Name of Account / Borrower / Guarantor / Mortgageor b) Name of the Branch	Detailed Description of Immovable / Movable Property(ies)
1.	a) Borrower & Mortgageor : Sri Shambhu Nath Shaw S/o. Late Jagannath Shaw Nabaghanti Road Rambandh, Near Kali Mandir, Bampur, Asansol, Paschim Bardhaman Pin - 713325 Guarantor : Smt. Laxmi Shaw W/o. Shambhu Nath Shaw Nabaghanti Road Rambandh, Near Kali Mandir, Bampur, Asansol, Paschim Bardhaman Pin - 713325 b) Asansol Main Branch	Property No. 1 : In the District of Burdwan, P. O. Bampur, P.S. - Hirapur, Sub-Division and Addl. Dist. Sub-Registry office Asansol, under Ward No. 43 of Asansol Municipal Corporation, being Holding No. 282/114, J. L. No. 21, Mouza - Narsingbandh, all that land appertaining to C. S. Plot No. 1316 (One thousand three hundred sixteen), corresponding to R. S. Plot No. 3405 (Three thousand four hundred five) under C. S. Khaitan No. 291 (Two hundred ninety one) corresponding to R. S. Khaitan No. 2299 (Two thousand two hundred ninety nine) measuring an area of land 360 (Three hundred sixty) sq. ft. equivalent to 0.82 Satak or 8 (Eight) Chhatak with one storied building standing thereon covered an area 160 (One hundred sixty) Sq. ft. & Vacant area 200 Sq. ft. along with all easements rights, with all fittings, fixtures and electrical fittings attached thereto is hereby sold. Owned by Sambhu Nath Shaw vide sale Deed No. I-8394 dated 23.10.2009. The Property is bounded by - North : Land of Mohanlal Agarwal, South : Todays purchaser Ajoy Biswas, East : House of Manik Roy, West : House of Sambhu Nath Shaw. Property No. 2 [Schedule 'A'] : Within the District of Burdwan, Sub-division and Sub-Registry Asansol, P. S. Hirapur, within Mouza - Narsingbandh, appertaining to Khaitan No. 291 (Two hundred ninety one) Plot No. 1316 (One thousand three hundred sixteen) all that piece and parcel of land with old house consisting of 6 rooms, court yards, open yard, including other structures and easement rights, the land measuring 1700 (One thousand seven hundred) sq. ft. (approx 2 (two) katha/s 5 (five) chhaktas & 35 (thirty five) sq.ft.) out of the total land measuring about 4 (four) Kattas of land (as per the Lease Deed No. 1066 of the year 1949 hold by Late Ramdhani Shaw) being part of the Holding No.111 (old) New 282/114 under Ward No. 43 of Asansol Municipal Corporation. Total covered area 1080 sq. feet (in which ½ share of Doner i.e. 540 sq. feet hereby transferred), Vacant area 620 sq. ft. (in which ½ share of Doner i.e. 310 sq. feet hereby transferred). The total property hereby transferred is only ½ of the above property. Owned by Sambhu Nath Shaw vide Gift Deed I-1106 dated 25.02.1999. [Schedule 'B'] : Within the District of Burdwan, Sub-division and Sub-Registry Asansol, P. S. - Hirapur within Mouza - Hirapur, appertaining to Khaitan No. 251 (Two hundred fifty one) Plot No. 3855 (Three thousand eight hundred fifty five), all that piece and parcel of land measuring 2 (two) kattas 10 (ten) chhaktas out of the total land measuring 5 (five) Kattas (as per the Lease Deed No. 2411 of year 1951 held by Late Ramdhani Shaw) consisting of one hut (10'X10') made by bamboos and straws together with all easement rights therein being part of the Holding No.77 (old) under Ward No. 43 of Asansol Municipal Corporation. The covered area 100 sq. ft. (area transferred 50 sq. ft.) Vacant area 1790 sq. ft. (area transferred 895 sq. ft.) The total property being transferred is being ½ of the above schedule. Owned by Sambhu Nath Shaw vide Gift Deed I-1106 dated 25.02.1999.
2.	a) Borrower & Mortgageor : Legal Heirs of Late Somenath Banerjee Son of Sri Subhas Banerjee Sumathipali (West), 7 Asansol (Dakshin), P.O.- Asansol, District - Burdwan , Pin - 713301 Co-Borrower : Arpita Banerjee Wife of Sri Some Nath Banerjee Sumathipali (West), 7, Asansol (Dakshin) P.O.-Asansol, District -Burdwan, Pin - 713301 Guarantor : Sujit Mukherjee S. B Gorai Road, Moumia Apartment P. O. - Asansol, District - Burdwan, Pin - 713304 b) Asansol Main Branch	All that Piece & Parcel of land and residential building bearing house No. 00700958, Holding No. 584/395/1, Ward No. 07, R. S. Plot No. 5200, R. S. Khaitan No. 4715, J. L. No. 20, Mouza - Asansol Municipality, Land admeasuring area 2 Cottah and 8 Chatak within Asansol A. D. S. R. District - Burdwan (W. B.) owned by Sri Some Nath Banerjee, S/o. Sri Subhas Banerjee vide registered Sale Deed No. 01680/2011 dated 23.02.2011 registered in Book - I, CD Volume Number - 5, page from 3887 to 3897 registered in the office of Additional District Sub-Registrar of Asansol, West Bengal. Bounded : North - Property of Smt. Rama Rani Hazra, South - Property of Sri Swapan Mukherjee, East - Road, West - Property of Anil Babu.

(*) Sale Price should be above Reserve Price.

Date of Inspection : 03.06.2024 to 07.06.2024 between 11:00 A.M. to 4:00 P.M.

Date & Time of E-auction : Date : 12.06.2024, Time : 10.00 A.M. to 07.00 P. M.

Platform of E-auction Service Providers : (1) www.indianbank.co.in (2) <https://www.ibapi.in> (3) <https://www.mstcecommerce.com/auctionhome/ibapi>

Bidders are advised to visit the website (www.mstcecommerce.com) of our e auction service provider MSTC Ltd to participate in online bid. For Technical Assistance Please call MSTC HELPDESH No. 033-22901004 and other help line numbers available in service providers help desk. For Registration status with MSTC Ltd, please contact ibapiop@mstcecommerce.com and for EMD status please contact ibapiin@mstcecommerce.com.

For property details and photograph of the property and auction terms and conditions please visit: <https://ibapi.in> and for clarifications related to this portal, please contact help line number '18001020526' and '011-41106131'.

Bidders are advised to use Property ID Number while searching for the property in the website with <https://ibapi.in> and www.mstcecommerce.com.

Note : THIS IS ALSO A NOTICE TO THE BORROWER(S) / CO-BORROWERS / MORTGAGOR(S) / GUARANTOR(S) / LEGAL HEIR(S)

Date : 09.05.2024 Authorised Officer
Place : Asansol Indian Bank

IndusInd Bank REGIONAL OFFICE : Savitri Tower, 3A, Upper Wood Street, Kolkata 700017

Appendix - IV POSSESSION NOTICE [see Rule 8(1)] (for Immovable property)

Whereas
The undersigned being the Authorized Officer of the IndusInd Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 01st December, 2021 calling upon the borrower - **M/S E WORLD TECHLIFE P. LTD, Mr. PRAVEEN KUMAR PUGALIA, Mr. PRADEEP KUMAR PUGALIA, MRS. ANJANA PUGALIA and Mrs. KAMLA DEVI PUGALIA** to repay the amount mentioned in the said notice being **Rs.1,36,13,134.34/- (Rupees One Crore Thirty Six Lakhs Thirteen Thousand One Hundred Thirty Four and Paise Thirty Four Only)-** with further interest from the date and interest mentioned against respective credit facility in the said notice dated 01st December, 2021 plus penal interest @ 18.75% p.a. (Simple Basis) plus costs, charges and expenses etc. within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him/her under Sub-section (4) of Section 13 of Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on the 07th day of May of the year 2024.

The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the IndusInd Bank Ltd. for an amount of **Rs.1,36,13,134.34/- (Rupees One Crore Thirty Six Lakhs Thirteen Thousand One Hundred Thirty Four and Paise Thirty Four Only)-** with further interest from the date and interest mentioned against respective credit facility in the said notice dated 01st December, 2021 plus penal interest @ 18.75% p.a. (Simple Basis) plus costs, charges and expenses etc. thereon.

The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of Immovable Property
All that undivided proportionate indivisible impartible variable share in the land directly underneath that the office room being Unit No. -HRG-309 containing an area of about 125 square feet of Super built up Area erected and constructed on the third floor situated in the said land in the part of Premises No. 19 Synagogue Street, known as 'Retained Built Up Portion' of City Centre, P.S. Burma Bazar, Kolkata- 700001.

***The details of the property are more specifically described in the Deed No. I-1903-05891 of 2020 dated 23/11/2020 in the name of Mr. Praveen Kumar Pugalía.

Date: 07th May, 2024 Authorized Officer
Place: Kolkata IndusInd Bank Ltd.

FORM B PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF KUNDAN SUPPLIERS PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	KUNDAN SUPPLIERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/05/2010
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB2010PTC149444
5.	Address of the registered office and principal office (if any) of corporate debtor	1, HINDUSTHAN PARK, GROUND FLOOR, KOLKATA, 700029
6.	Date of closure of Insolvency Resolution Process	08/05/2024
7.	Liquidation commencement date of corporate debtor	08/05/2024
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Mr. Pankaj Kumar Kedia Reg No: IBB/IIPA- 001/ IP-P1037/ 2017-2018/11710
9.	Address and e-mail of the liquidator, as registered with the Board	Address: 1, R. N. Mukherjee Road, 5th Floor, Kolkata-700001 E-mail